

For election Bihar Legislative Assembly (name of the House) From 62 Purnea Consituency. ABO NO 21364

Y, Kiran Devi wife of Late Raj Kishore Keshri Aged 43 years, resident of Rajendra Nagar, P.O-Madhubani, P.S-K.Hat, Distt-Purnea (mentioned full postal address a candidate at the above election, do hereby solemnly affirm and state on oath as under (strike out whichever is not applicable)

310 31 dostf est (1) I am candidate set up by Bhartiya Janta Party

(2) Details of PAN and status of filing of Income tax return :-

SI No	77	Names	Permanent Account number (PAN)	The financial year for which the last income tax return has been filed.	Total Income shown in Income Tax return (in Rupees)
1		Self	BZGPK5738M	N.A.	3,00000/-
2 DRJ		Spouse	ANKPK3944N	Income Tax chargeable under head : Salaries is paid	
	=	Dependent-1	NO	NO	NO
33	13	Dependent -2	NO	NO	NO
्त ।	12	Dependent 3	N.A.	N.A.	N.A.

(3) The following case(s) is/are pending against me in which cognizance has been taken by the court :- No case is pending against me.

Sl.No.	Offence	Description
(a)	The details of case where the court has taken cognizance sections of the Act and description of the offence for which cognizance taken:	N.A.
(b)	Name of the court, case No. and date of order taking cognizance :	N.A.
(c)	Details of Appeal (s)/Application (s) for revision (if any filed against the above order(s)	N.A.

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(4) Cases in which I have convicted by a court of law (other those referred to in form 26)

(a)	The details of cases, of the Act and description of the offences for which convicted.	N.A.
(b)	Name of the Court(s), Case No, and Date (s) of order(s)	N.A.
(c)	Punishment imposed :	N.A.

(5) That I give herein below the details of the assets (movable and immovable etc, of myself, my spouse and all dependents:

A. Details of movable assets:

#### Note

 Assets in joint name indicate the extent of joint ownership will also have to given.

 In case of deposit/Investment, the details including serial Number, Amount, Date of deposit, the scheme, Name of Bank/Institution and Branch are to given.

Value of Bond/Share/Debentures as per the current market value in stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Dependent, here means a person, substantially dependent on the income of the candidate.

Details including amount is to given separately ins respect of each investment.

SL No.	Description	Self Kiran Devi	Spouse Late Raj Kishor Keshri	Dependent 1 Rahul Kishor	Dependent 2 Rohit Kishor	3
(i)	Cash in Hand	1,20,000/-	N.A.	NIL	NIL	N.A.
(ii)	Details of deposit in Banks, account (FDRs) Term deposit and all other types including saving accounts) Deposit with financial institutions, Non Banking Financial Companies and co-operative societies and the amount in each such deposit	Annexure A attached	Annexure A attached	Annexure A attached	NIL	N.A.
(iii)	Details of investment in Bond, Debentures/Shares and units in	NIL	NIL	NIL	NIL	NIL

	companies/Mutual funds and other and the amount.	ing Cossins	Manager 1	1 TO 1		
)	Details of investment in NSC,	Annexure	Nil	Annexure	NIL	N.A.
	Postal saving insurance policies and investment in any financial	B Attached		B Attached		178
	instruments in post office or instruments in post office or			201		**
	insurance company and the amount.			1		
v)	Personal loans/advance given to any person or entity including firm,	NIL	NIL	NIL	NIL	N.A
	company, trust etc, and other receivables from debtors and the					
-15	amount.  Motor Vehicle/Aircraft/	Annexure C	Annexure	Annexure C	NIL	N.A
vi)	Yechats/Ships (details make, Registration No. etc year of	Attached	C Attached	Attached	XSI.	
	purchase and amount					
(vii)	Jewelry bullion and valuable thin (give details of weight and value)	Gold 130 grm. value Rs. 3,51,000/-	NIL	NIL	NIL	N.A
		Silver 430 grm. value Rs.		38.	in the second	
	I STATE OF LANS	18000/-	SIL 2	WII II		I A
(viii)	Any other assets such as value of claims/interest	NIL	NIL	NIL	NIL	N.A
(ix)	Gross Total value	2530699.4	986140	64287.53	NIL.	N.A

B. Details of immovable assets :-

(Note: 1. Properties in joint ownership indication the extent of joint ownership will also have to be indicate.

Each land or building or apartment should be mentioned separately in this format

SL No.	Description	Self Kiran Devi	Spouse Late Raj Kishor Keshri	Dependent 1 Rahul Kishor	Dependent 2 Rohit Kishor	Dependent 3
(i)	Agriculture Land  Location(s)  Survey number(s)	NIL	Annexure D Attached	NIL	NIL	N.A.
	Area (Total measurement in acres)	NIL	0.79 Acre	N.A.	N.A.	N.A.
	Whether inherited property (yes or No)	N.A.	Yes	N.A.	N.A.	N.A.
	Date of purchase in case of self acquired property	N.A.	N.A.	N.A.	N.A.	N.A.
ANI	Cost of land (in case of Rule hase) at the time of courchage	N.A.	N.A.	N.A.	N.A.	N.A.
THE NO	No insestment on the land by way of development  Admittraction etc.	NO	NO	NO	NO	NO
-	Approximate current market value	N.A.	Rs. 2765000	N.A.	N.A.	N.A.
(ii)	Non Agriculture Land Location(s) Survey number(s)	NIL	NIL	NIL	NIL	N.A.
	Area (Total measurement in acres)	N.A.	N.A	N.A.	N.A.	N.A.
	Whether inherited property (yes or No)	N.A.	N.A	N.A.	N.A.	N.A.
	Date of purchase in case of self acquired property	N.A.	N.A.	N.A.	N.A.	N.A.

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	Cost of land (in case of purchase) at the time of	N.A.	N.A.	N.A.	N.A.	N.A.
	purchase		BA			
	Any investment on the land by	NO	NO	NO	NO	N.A
	way of development construction etc.		NA.			
	Approximate current market value	N.A.	N.A	N.A.	N.A.	N.A.
(iii)	Commercial Building	NIL	NIL	NIL	NIL	N.A.
	(including apartment(s)  Location(s) Survey number(s)				SHE	
	Built up area (Total measurement in sq.ft.	N.A.	N.A.	N.A.	N.A.	N.A.
	Whether inherited property	N.A.	N.A.	N.A.	N.A.	N.A.
	(yes/no)		110		7.11	
	Date of purchase in case of	N.A.	N.A.	N.A.	N.A.	N.A.
ANI	eself acquired property					
AND THE PROPERTY OF	Cast of property (in case of purchase) at the time of	N.A.	N.A.	N.A.	N.A.	N.A.
(A.	purchase	NIII	NIII	NIL	NIL	NIL
No-A	way of development	NIL	NIL	NIL	NIL	THE
	construction etc.					
	Approximate current market value	N.A.	N.A	N.A.	N.A.	N.A.
(iii)	Residential Building	NIL	NIL	NIL	NIL	N.A
	(including apartment(s) Location(s) Survey number(s)		-			
	Area (Total measurement in acres)	N.A.	N.A.	N.A.	N.A.	N.A.

	Built up area (Total measurement in sq.ft.	N.A.	N.A.	N.A.	N.A.	N.A.
	Whether inherited property (yes/no)	N.A.	N.A.	N.A.	N.A.	N.A.
	Date of purchase in case of self acquired property	N.A.	N.A.	N.A.	N.A.	N.A.
	Cost of property (in case of purchase) at the time of purchase	N.A.	N.A.	N.A.	N.A.	N.A.
	Any investment on the property by way of development construction etc.	NIL	NIL	NIL	NIL	N.A
	Approximate current market value	N.A.	N.A.	N.A.	N.A.	N.A.
)	Other (such as interest in property)	NIL	NIL	NIL	NIL	NIL
vi)	Total of current market value	NIL	Rs. 2765000	NIL	NIL	NIL

16 sive herein below to details of liabilities/dues to public financial institutions and

Note- Please give separate details of name of Bank, institution, entity or midividual and amount for each item.

No.	o-A/Not Description	Self Kiran Devi	Spouse Late Raj Kishor Keshri	Dependent 1 Rahul Kishor	Dependent 2 Rohit Kishor	Dependent 3
(i)	Loan or dues to Bank/ Financial institution(s)  Name of Bank of FI Amount Outstanding Nature of loan	NIL	0	NIL.	NIL	N.A.
	Loan or dues to any individual entity other than mentioned in (i) above, Name(s) amounting outstanding Nature of loan	NIL	NIL	NIL	NIL	N.A
	Any other liability	NIL	NIL	NIL	NIL	N.A

	Government Dues  Dues to department dealing	NIL	NIL	NIL	NIL	N.A.
	with supply of water		You'd		- Incres	- Series
	Dues to department dealing with government transport of	NIL	NIL	NIL	NIL	N.A
	including aircraft and Helicopters		3100			
	Income Tax Dues	NIL	NIL	NIL	NIL	N.A
	Wealth Tax Dues	NIL	NIL	NIL	NIL	N.A
	Service Tax Dues	NIL	NIL	NIL	NIL	N.A
	Municipal/property Tax dues	NIL	NIL	NIL	NIL	N.A
	Sale tax dues	NIL	NIL	NIL	NIL	N.A
	Any other dues	NIL	NIL	NIL	NIL	N.A
	Grand Total of all Govt. dues	NIL	NIL	NIL	NIL	N.A

(7) Details of Profession or occupation

(a) Self - House wife

(b) Spouse- Ex. M.L.A. 62- Purnea Constituency (Bihar)

(8) MS educational qualification is as under :-

Matriculation (B.S.E.B.) Patna B.N. Balika High School, Munger (Bihar) year of passing 1988

## (9) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE :-

1	Name of the Candidate	Smt. Kiran Devi			
2	Full postal address	Mohalla- Rajendra Nagar, P.O- Madhubani, P.S-K.Hat, Dist- Purnea. PIN- 854301.			
3	Number and Name of constituency and state	62-Purnea (Bihar)			
4	Name of the political party which set up the candidate (otherwise write (independent)	BHARTIYA JANTA PARTY			
5.	(a) Number of case in which conviction order passed (other than those referred to in Form 26)				

	(b) Total number of pending case where the court (s) have taken cognizance)	NIL		
6	PAN	Year for which last income tax return filed.	Total income show	
	(a) Candidate BZGPK5738M	NIL	3,00,000	
	(b) Spouse : ANKP3944N	2009-2010 (March	0	
	(c) Dependents : NO	NIL	NIL	

## 7. Details of Assets and liabilities in rupees

SL No.	Description	Self Kiran Devi	Spouse Late Raj Kishor Keshri	Dependent 1 Rahul Kishor	Dependent 2 Rohit Kishor	Dependent 3
A	Movable Assets (Total value)	2530699.4	986140	64287.53	NIL	N.A.
В	Immovable Assets					
	(i) Purchase price and development cost of	NIL	NIL	NIL	NIL	N.A.
ST.	value) (Total		County of the last	- Aryonal N		
350	(if) Approximate Current Market Price of Assets (Total value)	NIL	2765000	NIL	NIL	N.A.
8/e No-	Liabilities			100000		-
	(i) Government dues (Total)	NIL	NIL	NIL	NIL	N.A
	(ii) Loans from Bank, Financial institutions and others (Total)_	NIL	0.	NIL	NIL	N.A
9	Higher Educational Qualification Matriculation (B.S.E.B) Patna, I		ool Munger (E	Bihar) year of p	passing 1988	

## Annexure - A

Forming part of the affidavit to be furnished by the Candidate along with paper before the returning officer for election to Bihar Legislative Assembly for election to 62 Purnea Assembly Constituency.

## Details of Bank deposit as on 05.06.2013 in the name of Candidate Kiran Devi

SL. No.	Held in Name	Name & address of Bank Purnea Branch	Account No.	Amount
1	Kiran Devi	Bank of Baroda Red cross Branch, Purnea	29440100007487	94719
2	Kiran Devi	S.B.I. Bihar Vidhan Mandal Branch, Patna	31095705283	266066
3	Kiran Devi	S.B.I. Bihar Vidhan Mandal Branch, Patna	31969702180	311521
4	Kiran Devi	P.N.B. Purnea	2931000100137838	515594
5	Kiran Devi	O.B.C. Purnea	12182191012118	1939

Details of Bank deposit as on 05.06.2013 in the name of spouse Late Raj Kishor Keshri

SL. No.	Held in Name	Name & address of Bank Purnea Branch	Account No.	Amount
1	Raj Kishor Keshri	Indian Overseas Bank	219201000000221	1142
2	Raj Kishor Keshri	United Bank of India, Purnea Branch	00510101048	31382
3	Raj Kishor Keshri	State Bank of India	10954259228	26754
4	Raj Kishor Keshri	Union Bank of India, Purnea Branch	5773020410001933	16862

Details of Bank deposit as on 05.06.2013 in the name of Dependent 1 Rahul Kishor

SL. No.	Held in Name	Name & address of Bank Purnea Branch	Account No.	Amount
1	Rahul Kishor	Bank of Baroda, Red Cross, Purnea	299440100006696	97.53

#### Annexure -B

Forming part of the affidavit to be furnished by the Candidate along with paper before the Returning officer for election to Bihar Legislative Assemble for election to 62 Purnea Assembly Constituency.

Details of L.I.C. Policies held in the name of Candidate & Dependent as on 05.06.13

Sl. No.	Name of Policy Holder	Policy No.	Yearly Premium Amount	Surrender Value as on
1	Kiran Devi	520228512	1906.00	63410
2	Kiran Devi	520664621	3555.00	42259
3	Kiran Devi	521123270	3887 (premium waived)	59407
4	Kiran Devi	520664620	1802.00	21130
5	Kiran Devi	525220398	15000.00	45000
6	Rahul Kishore	5223113413	6454.00	46711

## Details of S.B.I. Life Policies held in the name of Candidate as on 05.06.2013

Sl. No.	Name of Policy Holder	Policy No.	Yearly Premium Amount	Surrender Value as on
1	Kiran Devi	33042159201	75000	215713



Forming part of the affidavit to be furnished by the Candidate along with paper before the Returning officer for election of Bihar Legislative Assembly for election to 62 Purnea Assembly Constituency.

# Details of Motor Vehicles held in the name of Candidate Kiran Devi, Spouse Late Raj Kishore Keshri and Dependent 1 Rahul Kishore

Sl.No.	Held in the name	Type of Vehicle	Regd. No.	Model	Year of Purchase	Purchase Amount	Present value.
1	Kiran Devi	Premier Padmini 2 <sup>nd</sup> Hand Car	BR11C 0123	1989	1993	35000	5000
2	Kiran Devi	Scarpio	BR11F 7001	2009	2009	665000	400000
3	Raj Kishor Keshri	Truck	BR11F 8071	2009	2009	14000000	800000
4	Raj Kishore Keshri	CD Dawn M/Cycle	BR11C 7396	2004	2004	38000	8000
5	Rahul Kishore	T.V.S. M/Cycle	BR11F 10001	2008	2008	42600	22000



## Annexure-D

Forming part of the affidavit to be furnished by the Candidate along with paper before the returning officer for election to Bihar Legislative Assemble for election to 62 Purnea Assembly Constituency.

In the name of spouse Late Raj Kishore Keshri Mouza- Madhubani Ward No-05 (New) 12 (old)

SLNo.	Khata	Khata Khesra Area			Value in Rupees	
		(Inches	Acre.	Decimal	Kari	
1.	945	1022, 1024	00	44	02	1540000.00
2	280	1082	00	35	00	1225000.00
dat.		es included			Total	2765000.00



## VERIFICATION

- I, **Kiran Devi** the deponent, above named, do hereby declare that the contents of this affidavit are true and correct to the best of my knowledge an belief, no part of it is false and nothing material has been concealed there from. I further declare that:
- (a) There is no case of conviction or pending case against me other then those mentioned in item 3 and 4 above :

(b) I, my spouse, or my dependents do not have any assets or liability, other then those mentioned in item 5 and 6 above.

PEPONENT

## Note :-

- Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
- Affidavit should be sworn before an Oath Commissioner or Magistrate of First Class or before a Notary Public.
- 3. All columns should be filed up and no column to be left blank. If there is no information to furnish in respect of any tem, either "NIL" or applicable" as the case may be should be mentioned.
- The affidavit should be either typed or written legibly and neatly.

NOTARY PUBLIC AUTHORISED U/S-8(1)C)
THE NOTACIES ACT (ACT NO- LIN OF 1952.)
U/R-3(4) OF THE ACT.U/L-139(au) OF THE
CIVIL PROCEDURE CODE (ACT NO.V OF
1908) U/S 297(i)(C)OF THE CRIMINAL
PROCEDURE CODE (ACT NO.H OF 1973). AND
ALSO U/S 85 OF THE EVIDENCEACT.1872

ISHWAR CHANDRA

NOTARY PUBLIC